

[Dr. Triguna Sen]

the lessening of mounting tension over the issue in the State."

I have stated before what steps we have taken long before this hunger-strike. I am sorry, responsible and respected friends of Assam have chosen this path which amount to putting pressure on me and the Government. This does not appeal to my way of thinking. I request them to withdraw it. We will study the feasibility of it and the economics of it. Only on that I will be able to decide whether there should be a second refinery or not.

SHRI SURENDRANATH DWIVEDI (Kendrapara) : Sir, he said in his statement that he has written to Shri D.K. Barua to give the names of experts. Am I to understand that only after the submission of names he will be able to decide about the experts who will constitute the committee or will he himself appoint the committee ?

DR. TRIGUNA SEN : We must find out our experts and then take a decision.

12.27 hrs.

**PAPERS LAID ON THE TABLE
PAPERS UNDER THE COMPANIES ACT**

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINES AND METALS (DR. TRIGUNA SEN) : I beg to lay on the Table a copy of the following papers under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (1) Review by the Government on the working of the Engineers India Limited, New Delhi, for the year 1967-68
- (2) Annual Report of the Engineers India Limited, New Delhi, for the year 1967-68, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT--457/69].

Calcutta Metropolitan Water and Sanitation Authority Amendment Act

**THE MINISTER OF STATE IN THE
MINISTRY OF HEALTH AND FAMILY
PLANNING, AND WORKS, HOUSING**

AND URBAN DEVELOPMENT (DR. S. CHANDRAKHAR) : On behalf of Shri K. K. Shah I beg to lay on the Table:-

- (1) A copy of the Calcutta Metropolitan Water and Sanitation Authority (Amendment) Act, 1969 (President's Act No. 6 of 1969) Published in Gazette of India dated the 7th February, 1969, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968.
- (2) A statement showing reasons for delay in laying the above Act.

[Placed in Library. See No. LT-458/69.]

**Notification under Mines and Minerals
(Regulation and Development)
Act, and papers under
Companies Act**

**THE MINISTER OF STATE IN THE
MINISTRY OF PETROLEUM AND
CHEMICALS AND MINES AND METALS
(SHRI D. R. CHAVAN)** : I beg

- (1) to re-lay on the Table a copy of Notification No. GSR 2107 published in Gazette of India dated the 7th December, 1968, under sub-section (1) of section 28 of Mines and Minerals (Regulation and Development) Act, 1957.

[Placed in Library. See No. LT-2804/68].

- (2) to lay on the Table-
 - (i) A copy each of the following papers under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (a) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Development Company Limited, for the year 1967-68.
 - (b) Annual Report of the Pyrites, Phosphates and Chemicals Development Company Limited for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT--459/69].